

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:192  
ANSWERED ON:21.07.2014  
AMENDMENT TO MMDR ACT  
Meghwal Shri Arjun Ram

**Will the Minister of MINES be pleased to state:**

- (a) the key features of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957;
- (b) whether the Government proposes to amend MMDR Act, 1957;
- (c) if so, the details thereof and the reasons therefor including the present status of the proposal;
- (d) whether the Government has consulted all stakeholders including states in the matter and if so, the details thereof along with suggestions/ comments/ representations received from them including Rajasthan; and
- (e) the follow-up action taken by the Government in this regard?

**Answer**

THE MINISTER FOR MINES, STEEL AND LABOUR & EMPLOYMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO.192 FOR REPLY ON 21.7.2014 REGARDING 'AMENDMENT TO MMDR ACT' ASKED BY SHRI ARJUN MEGHWAL:

- (a): The key features of Mines and Minerals (Development and Regulation) Act, 1957 are given in the ANNEXURE.
- (b) & (c): Government is examining the need for amendments to MMDR Act, 1957, in consultation with stakeholders.
- (d) & (e): The Government has written to all States / UTs. Responses have been received from some States including Rajasthan, which are under examination.